## GOVERNMENT OF INDIA EXTERNAL AFFAIRS LOK SABHA

#### UNSTARRED QUESTION NO:972 ANSWERED ON:01.03.2000 EXCHANGE OF ENCLAVES BETWEEN INDIA AND BANGLADESH MINATI SEN

#### Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there are provision under article 12 of the Indo-Bangladesh Agreement concerning the demarcation of land boundary executed on May 16, 1974, the Indian enclaves in Bangladesh and Bangladesh enclaves in India should be exchanged expeditiously;

(b) if so, whether any progress has been made towards exchange of enclaves with Bangladesh;

(c) if so, the details thereof;

(d) if not, whether the Government are serious enough to expedite the process of exchange; and

(e) if so, the details thereof and the time by which the process of exchange is likely to be completed?

# Answer

### THE MINISTER FOR EXTERNAL AFFAIRS [SHRI JASWANT SINGH]

(a) to (e) 1. Article 1, sub-para 12 of the Agreement between the Government of the Republic of India and the Government of the People's Republic of Bangladesh concerning the demarcation of the land boundary between India and Bangladesh and related matters, provides that 'the Indian enclaves in Bangladesh and the Bangladesh enclaves in India should be exchanged expeditiously'.

2. There are 111 Indian enclaves in Bangladesh and 51 Bangladesh enclaves in India, records pertaining to all of which have been reconciled by the survey authorities of the two countries.

3. The exchange of enclaves is directly linked to and will necessarily follow the completion of joint demarcation of the boundary between India and Bangladesh. The Government propose to complete the task of joint demarcation of the boundary with Bangladesh with the cooperation of the concerned State Governments. Meanwhile, the Governments of India and Bangladesh have agreed to work out the modalities for the conduct of census in their respective enclaves. The Government of India is committed to an early settlement of all boundary-related matters with Bangladesh.